

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Contempt Case (Civil) No. 706 of 2020

Rudreshwar Singh	Petitioner
	Versus			
The State of Jharkhand & Ors.	Opp. Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	: Mr. Amritansh Vats, Advocate
For O.P. Nos. 1 & 3	: Mr. Munna Lal Yadav, Advocate
For the O.P. No. 2	: Mr. Sanjay Piprawal, Advocate

04/26.03.2021 Heard Mr. Amritansh Vats, learned counsel for the petitioner, Mr. Munna Lal Yadav, learned counsel for the O.P. Nos. 1 & 3 and Mr. Sanjay Piprawal, learned counsel for the O.P. No. 2.

This Contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Pursuant to order dated 22.01.2021, O.P. No. 2 has filed show-cause. O.P. No. 3 has not filed show-cause.

Mr. Munna Lal Yadav, learned counsel for the O.P. Nos. 1 & 3 seeks further four weeks' time for filing show-cause on behalf of O.P. No. 3.

Time, as prayed for, is allowed.

Let this matter appear after four weeks on the assigned day.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/-